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Andhra Pradesh Municipalities (Amendment) Act, 2011 16 of 2011

[26 April 2011]

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PREAMBLE

An Act further to amend the Andhra Pradesh Municipalities Act, 1965.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty second year of the Republic of India as follows:

1. Short title and commencement :-

- (1) This Act may be called the Andhra Pradesh Municipalities (Amendment) Act, 2011.
- (2) It shall be deemed to have come in to force on the 1st April, 2009.

2. Omission of Section 123 and Schedule VIII of Act No. 6 of 1965 :-

In the Andhra Pradesh Municipalities Act, 1965,

- (i) Section 123 shall be omitted; and
- (ii) Schedule VIII shall be omitted.